

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 4/19 of Norms Committee VI was held on 22.06.2018 for the licensing year 2018-19 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
2.	Dr. Monika Puniya	Assistant Director	FSSAI
3.	Sh. Nand Lal	Technical Expert/consultant	DIPP
4.	Sh. Shaish Kumar	Technical Expert/consultant	
5.	Sh. D. N. Mathur	Technical Expert/consultant	
Officer in attendance			
1.	Sh. Lokesh H.D.	Jt. DGFT	DGFT
2.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
3.	Sh. Ashok Chander Bhatt	FTDO	DGFT

2. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(vi) of Hand book of procedure of FTP 2015-20 updated as on 05.12.2017.

MEETING NUMBER : 4/85-ALC3/2018 MEETING DATE : 22.06.2018

1	Case No.:1/2/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00005/AM15/	RLA File :07/24/040/00427/AM14/	Lic.No/Date:0710102255 20.02.2014	Approved	
Decision : The Committee considered the case as per agenda and noted the case has already been approved in Meeting No. 3/85-ALC3/2018 of NC-VI held on 08.06.2018.				


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 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

2	Case No.:9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status
HQ File :01/85/050/00045/AM15/	RLA File :09/24/040/00646/AM14/	Lic.No/Date:0910059870 25.04.2014	Deferred	
Decision : The committee considered the case as per agenda and noted that details of Board of Director are awaited from Zonal Office, Chennai. Therefore the Committee decided to issue reminder to Zonal Office, Chennai to give information immediately.				

3	Case No.:2/10/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Deferred	
Decision : The Committee considered the case as per agenda and noted the queries raised by the Technical Expert/Consultant Shri D.N. Mathur in File No. 01/85/050/00059/AM17. The Committee decided to seek the following information from the firm : (i) %Technical literature/catalogue in support of export item and Guar Dal Flour as a raw material. Copy of approval under Drug & Cosmetic Act may also be furnished. (ii) Yield of 46.2% is very low. Technical literature in support of yield may be furnished. What happens to the un-reacted Guar Dal in the process.				

4	Case No.:7/12/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Deferred	
Decision : The Committee considered the case as per agenda and noted the queries raised by the Technical Expert/Consultant Shri D.N. Mathur in File No. 01/85/050/00059/AM17. The Committee decided to seek the following information from the firm : (iii) %Technical literature/catalogue in support of export item and Guar Dal Flour as a raw material. Copy of approval under Drug & Cosmetic Act may also be furnished. (i) Yield of 46.2% is very low. Technical literature in support of yield may be furnished. What happens to the un-reacted Guar Dal in the process.				

5	Case No.:4/10/85-ALC3/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Approved	
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur in F.NO. 01/85/050/00082/AM15/DES-VI . Based on the comments, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	

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1, 3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene.	1 Kg	3, 5-Dihydroxy benzoic acid.	0.67 Kg
		Sodium borohydride.	0.42 Kg
		Triethylphosphite	0.98 Kg
		Tetrahydrofuran.	2.40 Kg
RA may take consequential action as per Policy/Procedure			

6	Case No.:1/3/85-ALC3/2017	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00021/AM18/	RLA File :34/24/040/00076/AM15/	Lic.No/Date:3410040372 17.07.2014	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the ad hoc norms on net to net basis.				
Export item	Quantity	Import item	Quantity	
STERLIZED FENNEL SEEDS	297 MT	RAW FENNEL SEEDS	297 MT	
RA may take consequential action as per Policy/Procedure.				

7	Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant appointed by DGFT for their comments.				

8	Case No.:8/15/85-ALC3/2014	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Deferred	
Decision : The committee considered the case as per agenda and noted that confirmation sought from RA, Mumbai regarding surrender of Advance Authorisation by the firm has not be received so far. Therefore the Committee decided to remind RA, Mumbai.				

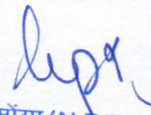

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9	Case No.: 21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

10	Case No.: 14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014		Deferred
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant appointed by DGFT for their comments.				

11	Case No.: 10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015		Deferred
Decision : The Committee considered the case as per agenda and noted that emails sent to the firm for grant of personal hearing has been bounced back. Hence, the Committee again decided to send a letter by registered post to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

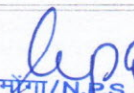
12	Case No.: 10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015		Deferred
Decision : The Committee considered the case as per agenda and noted that emails sent to the firm for grant of personal hearing has been bounced back. Hence, the Committee again decided to send a letter by registered post to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				


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17	Case No.:4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Deferred	
Decision : The Committee considered the case as per agenda and noted that emails sent to the firm for grant of personal hearing has been bounced back. He Hence, the Committee again decided to send a letter by registered post to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.				

18	Case No.:7/5/85-ALC3/2015	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00051/AM16/	RLA File :05/23/040/00092/AM16/	Lic.No/Date:0510394475 08.06.2015	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Experts (consultants) on the agenda, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
TOMATO KETCHUPS (NET CONTENTS OF IMPORTED TOMATO PASTE 31% 156 HB AS CONSUMPTION IS 291262.00 KGS IN THE EXPORT PRODUCT)	1200000 Kg	TOMATO PASTE 31% 156 HB	294175 Kg	
RA may take consequential action as per Policy/Procedure.				

19	Case No.:24/5/85-ALC3/2015	Party Name:SHREE AGENCIES (P)LTD,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date:1310047890 08.06.2015	Deferred	
Decision : The committee considered the case as per agenda and decided to seek from the firm the following information on the basis of DL issued by TE(Consultant) Sh. Shaish Kumar:				
(i) Specific/complete name of import item and segment to be indicated value wise.				
(ii) Consumption of segment import item (segment consumption for manufacturing of export products.				


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20	Case No.:12/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00056/AM16/	RLA File :02/24/040/00027/AM16/	Lic.No/Date:0210205889 16.06.2015	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri Shaish Kumar appointed by DGFT for their comments.				

21	Case No.:13/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00057/AM16/	RLA File :02/24/040/00026/AM16/	Lic.No/Date:0210205888 16.06.2015	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri Shaish Kumar appointed by DGFT for their comments.				

22	Case No.:6/13/85-ALC3/2015	Party Name:AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00102/AM16/	RLA File :05/23/040/00059/AM16/	Lic.No/Date:0510394624 18.06.2015	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri D.N. Mathur appointed by DGFT for their comments.				

23	Case No.:4/14/85-ALC3/2015	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00129/AM16/	RLA File :09/24/040/00225/AM16/	Lic.No/Date:0910062364 23.07.2015	Approved	
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur on F.No. 01/85/050/00129/AM16/DES-VI. Based on the comments, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
1, 3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene.	1 Kg	3, 5-Dihydroxy benzoic acid.	0.67 Kg	
		Sodium borohydride.	0.42 Kg	
		Triethylphosphite	0.98 Kg	
RA may take consequential action as per Policy/Procedure				

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24	Case No.:2/8/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
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HQ File :01/85/050/00080/AM16/	RLA File :09/24/040/00255/AM16/	Lic.No/Date:0910062449 06.08.2015	Approved
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Decision : The Committee considered the case as per agenda and noted the advice of Shri Nand Lal, Technical Consultant, DIPP. Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their communication No. 7/179/2018-TSW dated 22.05.2018, the Committee decided to approve the following adhoc norms on repeat basis as approved in Meeting No. 2/19 held on 23.5.2018 of NC-VI:-

Export item	Quantity	Import item	Quantity
Zirconat 5 Micron/325 Mesh powder (Ceramic Opacifier)"	1 kg	Zircon Sand	1.01 kg/kg content contained in the export product

RA may take consequential action as per Policy / Procedures.

25	Case No.:8/13/85-ALC3/2015	Party Name:FASHION ACCESSORIES	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
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HQ File :01/85/050/00104/AM16/	RLA File :05/23/040/00164/AM16/	Lic.No/Date:0510395320 14.08.2015	Deferred
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Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.

26	Case No.:25/13/85-ALC3/2015	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
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HQ File :01/85/050/00121/AM16/	RLA File :34/24/040/00145/AM16/	Lic.No/Date:3410041481 01.09.2015	Approved
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Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Experts (consultants) on the agenda, the Committee decided to approve the following ad hoc norms:

Export item	Quantity	Import item	Quantity
Toothbrushes (Battery Operated) Net content of Import Item Nos. 1 to 3 should not be less than 25000 Nos, 31.250 Kgs & 300.000 Kgs respectively in the resultant Product.,	25000.000 Nos.	Polypropylene Articles-Toothbrush Handle (Battery Operated)	25000.000 Nos.
		Relevant Nylon - Nylon 610/612 Monofilament	32.813 Kg
		Relevant Packing Material - Plastic Sheet	As per packing policy

RA may take consequential action as per Policy/Procedure.

27	Case No.:5/14/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00130/AM16/	RLA File :05/24/040/00334/AM16/	Lic.No/Date:0510395921 14.10.2015	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

28	Case No.:4/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00169/AM16/	RLA File :03/94/040/00614/AM16/	Lic.No/Date:0310800220 10.11.2015	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

29	Case No.:5/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00170/AM16/	RLA File :03/94/040/00615/AM16/	Lic.No/Date:0310800218 10.11.2015	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

30	Case No.:6/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00171/AM16/	RLA File :03/94/040/00616/AM16/	Lic.No/Date:0310800219 10.11.2015	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

31	Case No.:4/20/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00198/AM16/	RLA File :09/24/040/00473/AM16/	Lic.No/Date:0910062879 20.11.2015	Approved	
Decision : The Committee considered the case as per agenda and noted the advice of Shri Nand Lal,				

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Technical Consultant, DIPP. Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their communication No. 7/179/2018-TSW dated 22.05.2018, the Committee decided to approve the following adhoc norms on repeat basis as approved in Meeting No. 2/19 held on 23.5.2018 of NC-VI:-

Export item	Quantity	Import item	Quantity
Zirconat 5 Micron/325 Mesh powder (Ceramic Opacifier)"	1 kg	Zircon Sand	1.01 kg/kg content contained in the export product

RA may take consequential action as per Policy / Procedures.

32	Case No.:12/14/85-ALC3/2015	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00137/AM16/	RLA File :35/24/040/00044/AM16/	Lic.No/Date:3510044828 26.11.2015		Deferred
Decision : The Committee considered the case as per agenda and decided to seek the technical comments of MFPI.				

33	Case No.:2/14/85-ALC3/2015	Party Name:SANSTAR BIO-POLYMERS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015		Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Ahmedabad so far. Therefore the Committee decided to remind to RA in this regard.				

34	Case No.:21/18/85-ALC3/2015	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00186/AM16/	RLA File :31/83/040/00123/AM16/	Lic.No/Date:3110065794 14.12.2015		Deferred
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri Shaish Kumar appointed by DGFT for their comments.				

35	Case No.:3/20/85-ALC3/2015	Party Name:SRI PRABHA LIFE SCIENCES	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date:0910062970 15.12.2015		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.				

एन.पी.एस. मॉडल.एस. MONGA
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Udyog Bhawan, New Delhi-110011

36	Case No.:3/19/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00189/AM16/	RLA File :05/24/040/00503/AM16/	Lic.No/Date:0510397304 14.01.2016		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

37	Case No.:1/16/85-ALC3/2016	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00158/AM17/	RLA File :07/24/040/00349/AM16/	Lic.No/Date:0710109281 18.01.2016		Deferred
Decision : The committee considered the case as per agenda and decided to seek from the firm a copy of drug manufacturing license.				

38	Case No.:2/16/85-ALC3/2016	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00159/AM17/	RLA File :07/24/040/00350/AM16/	Lic.No/Date:0710109282 18.01.2016		Deferred
Decision : The committee considered the case as per agenda and decided to seek from the firm a copy of drug manufacturing license.				

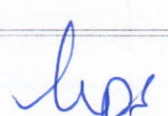
39	Case No.:6/20/85-ALC3/2015	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00200/AM16/	RLA File :05/23/040/00450/AM16/	Lic.No/Date:0510397451 01.02.2016		Approved
Decision : The Committee considered the case as per agenda. On the basis comments of Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 2% wastage:				

Export item	Quantity in Numbers	Import item	Quantity in Numbers
UREA BUTTON 20L	26179.000	UREA BUTTON BLANKS 20L	26702.000
UREA BUTTON 26L	703858.000	UREA BUTTON BLANKS 26L	717935.000
UREA BUTTON 30L	211183.000	UREA BUTTON BLANKS 30L	215406.000

UREA BUTTON 34L	548208.000	UREA BUTTON BLANKS 34L	559172.000
UREA BUTTON 38L	174830.000	UREA BUTTON BLANKS 38L	178326.000
UREA BUTTON 42L	81000.000	UREA BUTTON BLANKS 42L	82680.000
UREA BUTTON 46L	40824.000	UREA BUTTON BLANKS 46L	41640.000

RA may take consequential action as per Policy/Procedure.

40	Case No.: 5/20/85- ALC3/2015	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00199/AM16/	RLA File :05/23/040/00462/AM16/	Lic.No/Date:0510397523 08.02.2016	Approved	
Decision : The Committee considered the case as per agenda. On the basis comments of Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 5% wastage:				
Export item	Quantity in Numbers	Import item	Quantity in Numbers	
COROZO BUTTON 18L	392727.000	COROZO BUTTON BLANKS 18L	412363.000	
COROZO BUTTON 20L	62836.000	COROZO BUTTON BLANKS 20L	65978.000	
COROZO BUTTON 24L	1968872.000	COROZO BUTTON BLANKS 24L	2067315.000	
COROZO BUTTON 28L	230399.000	COROZO BUTTON BLANKS 28L	241919.000	
COROZO BUTTON 32L	649309.000	COROZO BUTTON BLANKS 32L	681774.000	
COROZO BUTTON 36L	62836.000	COROZO BUTTON BLANKS 36L	65978.000	
COROZO BUTTON 40L	65454.000	COROZO BUTTON BLANKS 40L	68727.000	
COROZO BUTTON 44L	68072.000	COROZO BUTTON BLANKS 44L	71476.000	
RA may take consequential action as per Policy/Procedure.				


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45	Case No.:2/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00029/AM17/	RLA File :09/24/040/00501/AM16/	Lic.No/Date:0910063332 29.02.2016	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				

46	Case No.:18/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00045/AM17/	RLA File :09/24/040/00500/AM16/	Lic.No/Date:0910063333 29.02.2016	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				

47	Case No.:3/3/85-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri Shaish Kumar appointed by DGFT for their comments.				

48	Case No.:3/6/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00030/AM17/	RLA File :05/23/040/00037/AM17/	Lic.No/Date:0510398420 06.05.2016	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri Shaish Kumar appointed by DGFT for their comments.				

49	Case No.:7/6/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
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HQ File :01/85/050/00034/AM17/	RLA File :02/24/040/00015/AM17/	Lic.No/Date:0210206672 10.05.2016	Deferred
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Decision : The Committee considered the case as per agenda and noted the queries raised by Technical Expert (Consultant) Shri Shaish Kumar. The Committee decided to seek from the firm justification for the quantity of import item no. 5 i.e. Decorative Transfer Film in KG. If it is used in Nos. then the area and width of item no. 5 of import product i.e. Decorative Transfer Film being used in the export product should be given.

50	Case No.:4/6/85-ALC3/2016	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
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HQ File :01/85/050/00031/AM17/	RLA File :05/23/040/00056/AM17/	Lic.No/Date:0510398482 12.05.2016	Approved
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Decision : The Committee considered the case as per agenda. On the basis comments of Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 5% wastage:

Export item	Quantity in Numbers	Import item	Quantity in Numbers
COROZO BUTTON QUALITY A 14L	64800.000	COROZO BUTTON BLANKS QUALITY A 14L	68040.000
COROZO BUTTON QUALITY A 16L	259200.000	COROZO BUTTON BLANKS QUALITY A 16L	272160.000
COROZO BUTTON QUALITY A 18L	2592000.000	COROZO BUTTON BLANKS QUALITY A 18L	2721600.000
COROZO BUTTON QUALITY A 20L	972000.000	COROZO BUTTON BLANKS QUALITY A 20L	1020600.000
COROZO BUTTON QUALITY A 24L	3888000.000	COROZO BUTTON BLANKS QUALITY A 24L	4082400.000
COROZO BUTTON QUALITY A 28L	388800.000	COROZO BUTTON BLANKS QUALITY A 28L	408240.000
COROZO BUTTON QUALITY A 32L	777600.000	COROZO BUTTON BLANKS QUALITY A 32L	816480.000
COROZO BUTTON QUALITY A 36L	129600.000	COROZO BUTTON BLANKS QUALITY A 36L	136080.000
COROZO BUTTON QUALITY A 40L	259200.000	COROZO BUTTON BLANKS QUALITY A 40L	272160.000
COROZO BUTTON QUALITY A 44L	194400.000	COROZO BUTTON BLANKS QUALITY A 44L	204120.000

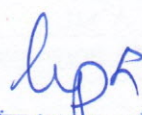
RA may take consequential action as per Policy/Procedure.

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51	Case No.:27/6/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00054/AM17/	RLA File :03/94/040/00095/AM17/	Lic.No/Date:0310805267 07.06.2016	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

52	Case No.:19/6/85-ALC3/2016	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00046/AM17/	RLA File :05/23/040/00142/AM17/	Lic.No/Date:0510398844 17.06.2016	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Experts (consultants) on the agenda, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
TOMATO KETCHUPS (NET CONTENTS OF IMPORTED TOMATO PASTE 31% 31 BRIX AS CONSUMPTION IS 326214 KGS IN THE EXPORT PRODUCT)	1344000 Kg	TOMATO PASTE 31 BRIX	329476 Kg	
RA may take consequential action as per Policy/Procedure.				

53	Case No.:9/7/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00065/AM17/	RLA File :02/24/040/00068/AM17/	Lic.No/Date:0210206809 04.07.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted the request of the firm. The Committee decided to share the information given by the firm with the Technical Expert (Consultant) appointed by DGFT and also decided to grant personal hearing to the applicant firm.				


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54	Case No.:8/8/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00074/AM17/	RLA File :02/24/040/00067/AM17/	Lic.No/Date:0210206808 04.07.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted the request of the firm. The Committee decided to share the information given by the firm with the Technical Expert (Consultant) appointed by DGFT and also decided to grant personal hearing to the applicant firm.				

55	Case No.:14/8/85-ALC3/2016	Party Name:SIMOSIS INTERNATIONAL	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00080/AM17/	RLA File :03/95/040/00145/AM17/	Lic.No/Date:0310805915 04.07.2016	Approved	
Decision : The Committee considered the case as per agenda. On the basis of comments given by Technical Expert (Consultant) Shri D.N. Mathur on the agenda, the Committee decided to approve the following ad hoc norms at 1% wastage as under :				
Export item	Quantity	Import item	Quantity	
Processed, Cleaned, Graded Cassia Torea Seed	192000.000	RAW CASSIA TOREA SEED	193920.000	
RA may take consequential action as per Policy/Procedure.				

56	Case No.:17/6/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00044/AM17/	RLA File :31/83/040/00034/AM17/	Lic.No/Date:3110066240 05.07.2016	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. CSIR, National Chemical Laboratory, Pune. Therefore the Committee decided to refer the matter to the consultant appointed by DGFT. The Committee further decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product and sample of export product.				

57	Case No.:10/8/85-ALC3/2016	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00076/AM17/	RLA File :10/24/040/00042/AM17/	Lic.No/Date:1010059564 26.07.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted the queries raised by Technical Expert (Consultant) Shri D.N. Mathur. The Committee decided to seek the following				

information from the firm :

- (i) % Content of active ingredients (export item) in the imported Gum Myrrh. Copy of COA from Foreign Supplier may be furnished.
- (ii) % Loss of active ingredient in each step of manufacturing process.
- (iii) COA/Testing report of export product.

The Committee further decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; product approval comprising composition and quantity of inputs in the export product from competent authority and sample of export product.

58	Case No.:13/8/85-ALC3/2016	Party Name:G.A. FOODS (INDIA) PVT. LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00079/AM17/	RLA File :52/24/040/00017/AM17/	Lic.No/Date:5210041975 27.07.2016	Deferred	

Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.

59	Case No.:3/11/85-ALC3/2016	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00100/AM17/	RLA File :03/95/040/00305/AM17/	Lic.No/Date:0310806680 27.07.2016	Deferred	

Decision : The committee considered the case as per agenda and noted that the report of MFPI was shared with the firm for their comments. However, the same are awaited. Hence, the committee decided to remind them.

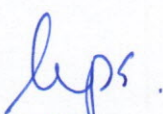
60	Case No.:9/8/85-ALC3/2016	Party Name:ESSEN FOODDIES INDIA PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00075/AM17/	RLA File :53/24/040/00004/AM17/	Lic.No/Date:5310019175 04.08.2016	Deferred	

Decision : The Committee considered the case as per agenda and noted that the queries raised by Technical Expert (Consultant) Shri D.N. Mathur were shared with the firm and granted them the Personal Hearing. However, nobody appeared for PH. Hence, the Committee again decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of the export product from Food and Drug Administration (FDA) or any other competent Authority authorized to give such approval and sample of export product.

61	Case No.:2/8/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00068/AM17/	RLA File :02/24/040/00091/AM17/	Lic.No/Date:0210206921 23.08.2016	Approved	
Decision : The Committee considered the case as per agenda and noted that based on the comments of Technical Expert (Consultant) Shri D.N. Mathur, the Committee decided to allow import of 8.182 kg of import item against export of 1 kg of export item in the meeting No. 3/19 held on 8.6.2018 of the same firm for same export and import products in F.No. 01/85/050/00068/AM17/DES-VI. Hence, the Committee decided to approve the following ad hoc norms on repeat basis:				
Export item	Quantity	Import item	Quantity	
Scammony Resin (Powdered)	733.320 KG	Scammony Roots (Ipomoea Orizabensis)	6000.000 KG	
RA may take consequential action as per Policy/Procedure.				

62	Case No.:5/14/85-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant Shri Shaish Kumar appointed by DGFT for their comments.				

63	Case No.:11/13/85-ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00119/AM17/	RLA File :03/94/040/00522/AM17/	Lic.No/Date:0310808236 03.10.2016	Deferred	
Decision : The committee considered the case as per agenda and noted the Comments of MFPI furnished vide O.M. No. 4(18)/2014-DGFT dated 7.6.2018. The Committee observed that with 28% solid content in import product, the theoretical requirement of tomato paste is 3.57 Kg/Kg of Export. Hence, the Committee decided that MFPI may review its recommendations.				


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64	Case No.:7/13/85-ALC3/2016	Party Name:DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00115/AM17/	RLA File :05/23/040/00318/AM17/	Lic.No/Date:0510400055 06.10.2016	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri D.N. Mathur on the agenda, the Committee decided to approve the following ad hoc norms on 1% wastage:				
Export item	Quantity	Import item	Quantity	
UNARZNEILICHE GLOBULI (NON MEDICATED)	103500.000 KG	BEET SUGAR	104535.000 KG	
		PAPER BAG	As per packing policy	
RA may take consequential action as per Policy/Procedure.				

65	Case No.:8/13/85-ALC3/2016	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00116/AM17/	RLA File :03/94/040/00533/AM17/	Lic.No/Date:0310808408 17.10.2016	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

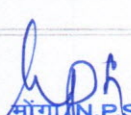
66	Case No.: 9/13/85-ALC3/2016	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00117/AM17/	RLA File : 03/94/040/00534/AM17/	Lic.No/Date: 0310808409 17.10.2016	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

67	Case No.:15/13/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00123/AM17/	RLA File :03/94/040/00663/AM17/	Lic.No/Date:0310808852 28.10.2016	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

68	Case No.:6/13/85-ALC3/2016	Party Name:OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00114/AM17/	RLA File :05/24/040/00304/AM17/	Lic.No/Date:0510400319 28.10.2016	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms allowing import of 1.01 Kg import product against export of 1 Kg export product:				
Export item	Quantity	Import item	Quantity	
CORIANDER POWDER MADE OF CORIANDER SEEDS OF SAME VARIETY, GRADE AND ORIGIN AS IMPORTED	1.000 Kg	CORIANDER SEED	1.010 Kg	
RA may take consequential action as per Policy/Procedure.				

69	Case No.:10/13/85-ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00118/AM17/	RLA File :03/94/040/00683/AM17/	Lic.No/Date:0310808990 07.11.2016	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing and noted that to produce the export product, 30% indigenous items are required. Hence, the Committee decided that MFPI may review its recommendations.				

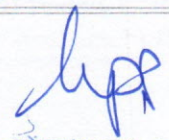
70	Case No.:16/14/85-ALC3/2016	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00140/AM17/	RLA File :05/23/040/00368/AM17/	Lic.No/Date:0510400397 10.11.2016	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The firm submitted a detailed writeup on the product approval and specifications of the products alongwith sample of the product. The information was shared with the MFPI as well as Technical Expert (Consultant) Shri D.N. Mathur appointed by DGFT. The committee decided that the MFPI and technical experts/consultants may furnish their technical comments.				


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71	Case No.:2/14/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00126/AM17/	RLA File :05/23/040/00413/AM17/	Lic.No/Date:0510400592 02.12.2016	Deferred	
Decision : The Committee considered the case as per agenda and noted that hard copy of the application has not been received from CLA. Hence, the Committee decided to remind them.				

72	Case No.:1/14/85-ALC3/2016	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00125/AM17/	RLA File :09/24/040/00504/AM17/	Lic.No/Date:0910064499 21.12.2016	Approved	
Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur on F.No. 01/85/050/00125/AM17/DES-VI. Based on the comments, the Committee decided to approve the following ad hoc norms:				
Export item	Quantity	Import item	Quantity	
1, 3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene.	1 Kg	3, 5-Dihydroxy benzoic acid.	0.67 Kg	
		Sodium borohydride.	0.42 Kg	
		Triethylphosphite	0.98 Kg	
RA may take consequential action as per Policy/Procedure				

73	Case No.:4/2/85-ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00014/AM18/	RLA File :09/24/040/00439/AM17/	Lic.No/Date:0910064530 26.12.2016	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				


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74	Case No.:5/2/85- ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00015/AM18/	RLA File :09/24/040/00440/AM17/	Lic.No/Date:0910064529 26.12.2016	Deferred	

Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills, ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."

75	Case No.:9/3/85- ALC3/2017	Party Name:ARIBA FOODS PVT. LIMITED,	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	Deferred	

Decision : The committee considered the case as per agenda and noted that the information sought from the firm vide email dated 25.5.2018 is still awaited. Therefore, the Committee decided to give the firm final opportunity to give the information within 15 days.

76	Case No.:12/15/85- ALC3/2016	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00155/AM17/	RLA File :08/24/040/00398/AM17/	Lic.No/Date:0810139454 04.01.2017	Deferred	

Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(13)/2017-DGFT dated 10.11.2017 has raised certain observations in r/o AA No. 0810139586 dated 24.01.2017 issued to the same firm for same export and import items. The reply is awaited from the firm. Hence, the Committee decided to remind the firm to provide the requisite information for examination by MFPI."

77	Case No.:7/2/85- ALC3/2017	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00017/AM18/	RLA File :09/24/040/00531/AM17/	Lic.No/Date:0910064548 04.01.2017	Approved	

Decision : The Committee considered the case as per agenda and noted the comments of Technical Expert(Consultant) Shri D.N. Mathur on F.No. 01/85/050/00017/AM18/DES-VI. Based on the comments, the Committee decided to approve the following ad hoc norms:

Export item	Quantity	Import item	Quantity
1, 3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene.	1 Kg	3, 5-Dihydroxy benzoic acid.	0.67 Kg
		Sodium borohydride.	0.42 Kg
		Triethylphosphite	0.98 Kg

RA may take consequential action as per Policy/Procedure

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78	Case No.:7/17/85-ALC3/2016	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00169/AM17/	RLA File :05/23/040/00490/AM17/	Lic.No/Date:0510401229 10.01.2017	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments of the Technical Expert (Consultant) Shri D.N. Mathur on F.No. 01/85/050/00057/AM18/DES/VI, the Committee decided to approve the ad hoc norms in the meeting No. 3/19 held on 8.6.2018 of the same firm for same export and import products. Hence, the Committee decided to approve the following ad-hoc norms on repeat basis:				
Export item	Quantity	Import item	Quantity	
Yohimbine Hydrochloride(Yohimbine Hcl) Used As A Aphrodisiac	749.400 KG	Pausinystalia Yohimbe Bark (Yohimbe Bark) Bark Having Brown Color (Yohimbine content not more than 1%)	99984.948 KG	
RA may take consequential action as per Policy/Procedure.				

79	Case No.:4/17/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00166/AM17/	RLA File :03/94/040/00924/AM17/	Lic.No/Date:0310810538 16.01.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

80	Case No.:6/17/85-ALC3/2016	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00168/AM17/	RLA File :03/94/040/00948/AM17/	Lic.No/Date:0310810662 20.01.2017	Approved	
Decision : The Committee considered the case as per agenda. On the comments given by he Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 1% wastage:				
Export item	Quantity	Import item	Quantity	
Sterilized Coriander Seeds	500.000 MT	Raw Coriander Seeds	505.00 KG	
RA may take consequential action as per Policy/Procedure.				

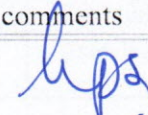
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81	Case No.:3/2/85- ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00013/AM18/	RLA File :03/94/040/01004/AM17/	Lic.No/Date:0310810971 06.02.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

82	Case No.:6/2/85- ALC3/2017	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00016/AM18/	RLA File :10/24/040/00102/AM17/	Lic.No/Date:1010059708 07.02.2017	Deferred	
Decision : The committee considered the case as per agenda and seek the comments of the Technical Expert/Consultant Shri D.N. Mathur appointed by DGFT.				

83	Case No.:11/4/85- ALC3/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00054/AM18/	RLA File :10/24/040/00109/AM17/	Lic.No/Date:1010059720 15.02.2017	Deferred	
Decision : The committee considered the case as per agenda. Based on the query raised by the Technical Expert/Consultant Shri Shaish Kumar on F.No. 01/85/050/00054/AM18/DES-VI , the Committee decided seek from the firm a clarification on the net content of import item in the export product.				

84	Case No.:23/10/85- ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00144/AM18/	RLA File :05/23/040/00544/AM17/	Lic.No/Date:0510401694 17.02.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The firm submitted a detailed writeup on the product approval and specifications of the products alongwith sample of the product. The information was shared with the MFPI as well as Technical Expert (Consultant) Shri D.N. Mathur appointed by DGFT. The committee decided that the MFPI and technical experts/consultants may furnish their technical comments				


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85	Case No.:6/1/85-ALC3/2017	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00006/AM18/	RLA File :17/24/040/00201/AM17/	Lic.No/Date:1710006575 22.02.2017	Approved	
Decision : The committee considered the case as per agenda. The Committee noted that the applicant firm has imported 'Empty Tins with Easy Open Ends' for canning of export product '(Canned Marine Products) Canned Tuna in Oil'. The Committee further noted that a packing policy is already in existence for the purpose and decided to fix the norms as per packing policy. RA may take consequential action as per Policy/Procedure.				

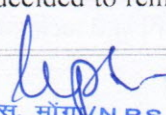
86	Case No.:4/1/85-ALC3/2017	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00004/AM18/	RLA File :05/24/040/00564/AM17/	Lic.No/Date:0510401816 01.03.2017	Deferred	
Decision : The committee considered the case as per agenda. Based on the queries raised by the Technical Expert/Consultant Shri Shaish Kumar on F.No. 01/85/050/00004/AM18/DES-VI, the Committee decided to seek from the firm the following information : (i) Manufacturing process indicating use of import item 'Marble Adhesive Solid Transparent Adhesive' in the manufacture of export item giving stage wise wastage of raw materia. (ii) Application of Marble Adhesive Solid Transparent Adhesive in the export product and to indicate import content in the export product and also to give calculation for requirement of this input.				

87	Case No.:5/1/85-ALC3/2017	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00005/AM18/	RLA File :05/23/040/00566/AM17/	Lic.No/Date:0510401833 02.03.2017	Approved	
Decision : The Committee considered the case as per agenda. On the basis comments of Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms on 5% wastage:				
Export Item	Quantity In Numbers	Import Item	Quantity in Numbers	
Corozo Button 18l Corozzo Button Made Of Corozzo Material Of Size 18 Line	2255040.000	Corozo Button Blanks 18l Corozzo Blank Made Of Corozzo Material Of Size 18 Lined	2376792.000	
Corozo Button 20l Corozzo Button Made Of Corozzo Material Of Size 20 Line	2239488.000	Corozo Button Blanks 20l Corozzo Blank Made Of Corozzo Material Of Size 20 Lined	2351462.000	
Corozo Button 24l Corozzo Button Made Of Corozzo Material Of Size	5059584.000	Corozo Button Blanks 24l Corozzo Blank Made Of Corozzo Material Of Size	5312563.000	

24 Line		24 Lined	
Corozo Button 28l Corozzo Button Made Of Corozzo Material Of Size 28 Line	2537568.000	Corozo Button Blanks 28l Corozzo Blank Made Of Corozzo Material Of Size 28 Lined	2664446.000
Corozo Button 32l Corozzo Button Made Of Corozzo Material Of Size 32 Line	1036800.000	Corozo Button Blanks 32l Corozzo Blank Made Of Corozzo Material Of Size 32 Lined	1088640.000
90/0- Corozo Button 36l Corozzo Button Made Of Corozzo Material Of Size 36 Line	248832.000	Corozo Button Blanks 36l Corozzo Blank Made Of Corozzo Material Of Size 36 Lined	261273.000
Corozo Button 40l Corozzo Button Made Of Corozzo Material Of Size 40 Line	259200.000	Corozo Button Blanks 40l Corozzo Blank Made Of Corozzo Material Of Size 40 Lined	272160.000
Corozo Button 44l Corozzo Button Made Of Corozzo Material Of Size 44 Line	124416.000	Corozo Button Blanks 44l Corozzo Blank Made Of Corozzo Material Of Size 44 Lined	130636.000
Corozo Button 48l Corozzo Button Made Of Corozzo Material Of Size 48 Line	254016.000	Corozo Button Blanks 48l Corozzo Blank Made Of Corozzo Material Of Size 48 Lined	266716.000
RA may take consequential action as per Policy/Procedure.			

88	Case No.:1/1/85- ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00001/AM18/	RLA File :05/24/040/00616/AM17/	Lic.No/Date:0510401889 07.03.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

89	Case No.:3/1/85- ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00003/AM18/	RLA File :05/24/040/00629/AM17/	Lic.No/Date:0510401947 15.03.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				


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90	Case No.:10/2/85-ALC3/2017	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00020/AM18/	RLA File :31/83/040/00176/AM17/	Lic.No/Date:3110066629 21.03.2017		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

91	Case No.:22/3/85-ALC3/2017	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00042/AM18/	RLA File :03/94/040/01148/AM17/	Lic.No/Date:0310812080 25.03.2017		Withdrawn
Decision : The committee considered the case as per agenda and noted that RA Mumbai vide letter no. 03/94/40/1148/AM17 dated 27.03.207 has informed that the AA has been issued on repeat basis in terms of para 4.12a(iv) of HBP on the basis of decision of the NC meeting no. 8/85-ALC3/2015 dated 20.8.2015. Hence, the Committee allowed the withdrawal of the case.				

92	Case No.:21/3/85-ALC3/2017	Party Name:V.V. MARINE PRODUCTS	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. CIBA/ICAR. Therefore, the Committee decided to remind them in this regard. The Committee further decided to refer the matter to MFPI for their comments.				

93	Case No.:2/2/85-ALC3/2017	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00012/AM18/	RLA File :05/23/040/00612/AM17/	Lic.No/Date:0510402136 03.04.2017		Deferred
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The firm submitted a detailed writeup on the product approval and specifications of the products alongwith sample of the product. The information was shared with the MFPI as well as Technical Expert (Consultant) Shri D.N. Mathur appointed by DGFT. The committee decided that the MFPI and technical experts/consultants may furnish their technical comments.				

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94	Case No.:12/3/85-ALC3/2017	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00032/AM18/	RLA File :09/24/040/00674/AM17/	Lic.No/Date:0910064894 10.04.2017	Approved	
Decision : The Committee considered the case as per agenda and noted the advice of Shri Nand Lal, Technical Consultant, DIPP. Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their communication No. 7/179/2018-TSW dated 22.05.2018, the Committee decided to approve the following adhoc norms on repeat basis as approved in Meeting No. 2/19 held on 23.5.2018 of NC-VI:-				
Export item	Quantity	Import item	Quantity	
Zircomat 5 Micron/325 Mesh powder (Ceramic Opacifier)”	1 kg	Zircon Sand	1.01 kg/kg content contained in the export product	
RA may take consequential action as per Policy / Procedures.				

95	Case No.:8/4/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00051/AM18/	RLA File :05/24/040/00057/AM18/	Lic.No/Date:0510402464 05.05.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

96	Case No.:22/10/85-ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00143/AM18/	RLA File :05/23/040/00045/AM18/	Lic.No/Date:0510402504 09.05.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The firm submitted a detailed writeup on the product approval and specifications of the products alongwith sample of the product. The information was shared with the MFPI as well as Technical Expert (Consultant) Shri D.N. Mathur appointed by DGFT. The committee decided that the MFPI and technical experts/consultants may furnish their technical comments.				

97	Case No.:2/4/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00045/AM18/	RLA File :08/24/040/00046/AM18/	Lic.No/Date:0810140449 07.06.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.				

98	Case No.:11/3/85-ALC3/2017	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00031/AM18/	RLA File :09/24/040/00339/AM16/	Lic.No/Date:0910065182 19.06.2017	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				

99	Case No.:2/1/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00002/AM19/	RLA File :09/24/040/00119/AM18/	Lic.No/Date:0910065259 07.07.2017	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				

100	Case No.:3/1/85-ALC3/2018	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00003/AM19/	RLA File :09/24/040/00118/AM18/	Lic.No/Date:0910065258 07.07.2017	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				

101	Case No.:31/5/85-ALC3/2017	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00085/AM18/	RLA File :03/95/040/00218/AM18/	Lic.No/Date:0310814505 07.07.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that MFPI has sought some information from FSSAI. Therefore the Committee decided to pursue with FSSAI and remind MFPI.				

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मंत्रालय वाणिज्य एवं उद्योग
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

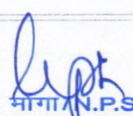
एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director
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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

102	Case No.:21/10/85-ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00142/AM18/	RLA File :05/23/040/00131/AM18/	Lic.No/Date:0510403404 14.07.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The firm submitted a detailed writeup on the product approval and specifications of the products alongwith sample of the product. The information was shared with the MFPI as well as Technical Expert (Consultant) Shri D.N. Mathur appointed by DGFT. The committee decided that the MFPI and technical experts/consultants may furnish their technical comments.				

103	Case No.:4/5/85-ALC3/2017	Party Name:FOODIMENTARY (INDIA) PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00058/AM18/	RLA File :05/23/040/00140/AM18/	Lic.No/Date:0510403439 18.07.2017	Deffered	
Decision : The committee considered the case as per agenda and noted that comments of CLA on the observations of MFPI are awaited. Hence, the Committee decided to remind them.				

104	Case No.:11/8/85-ALC3/2017	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00109/AM18/	RLA File :03/95/040/00289/AM18/	Lic.No/Date:0310814671 19.07.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that the report of MFPI was shared with the firm for their comments. However, the same are awaited. Hence, the committee decided to remind them.				

105	Case No.:2/5/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00056/AM18/	RLA File :05/24/040/00178/AM18/	Lic.No/Date:0510403456 20.07.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				


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106	Case No.:11/5/85-ALC3/2017	Party Name:DINESH SARAOGI	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00065/AM18/	RLA File :02/24/040/00068/AM18/	Lic.No/Date:0210207757 21.07.2017	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to Shri Shaish Kumar, Technical Expert/consultant appointed by DGFT for comments.				

107	Case No.:23/5/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00077/AM18/	RLA File :03/94/040/00364/AM18/	Lic.No/Date:0310814862 27.07.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

108	Case No.:4/1/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00004/AM19/	RLA File :09/24/040/00130/AM18/	Lic.No/Date:0910065336 08.08.2017	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				

109	Case No.:5/1/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00005/AM19/	RLA File :09/24/040/00126/AM18/	Lic.No/Date:0910065337 08.08.2017	Deferred	
Decision : The committee considered the case as per agenda. The representative of MFPI stated that MFPI vide OM No. 4(19)/2013-DGFT dated 16.04.2018 have expressed their inability to give comments without trial experiment in a similar case. On deliberation of the issue in detail, the Committee decided to seek from the firm copies of shipping bills. ERP and excise data of exported batch duly signed by the Chartered Engineer along with label of export batch and imported item, copy of FSSAI license and process/ingredients allowed by FSSAI for examination by MFPI."				

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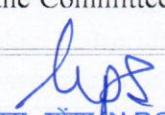
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110	Case No.:1/5/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00055/AM18/	RLA File :05/24/040/00197/AM18/	Lic.No/Date:0510403623 08.08.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

111	Case No.:21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that MFPI vide O.M. No. 4(20)/2017-DGFT dated 6.6.2018 has raised some observations. Hence, the Committee decided to seek information from the firm on the observations.				

112	Case No.:25/5/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00079/AM18/	RLA File :03/94/040/00414/AM18/	Lic.No/Date:0310815264 21.08.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

113	Case No.:16/5/85-ALC3/2017	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00070/AM18/	RLA File :31/83/040/00068/AM18/	Lic.No/Date:3110066859 02.09.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that the information sought from the firm vide letter dated 14.5.2018 is still awaited. Therefore, the Committee decided to give the firm final opportunity to give the information within 15 days.				


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114	Case No.:7/5/85-ALC3/2017	Party Name:DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00061/AM18/	RLA File :05/23/040/00239/AM18/	Lic.No/Date:0510404022 18.09.2017	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by the Technical Expert (Consultant) Shri D.N. Mathur on agenda item No. 64 of the same firm, the Committee decided to approve the following ad hoc norms on 1% wastage:				
Export item	Quantity	Import item	Quantity	
UNARZNEILICHE GLOBULI (NON MEDICATED)	41400.000 KG	BEET SUGAR	41814.000 KG	
		PAPER BAG	As per packing policy	
RA may take consequential action as per Policy/Procedure.				

115	Case No.:5/5/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00059/AM18/	RLA File :05/24/040/00263/AM18/	Lic.No/Date:0510404018 18.09.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

116	Case No.:18/8/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00116/AM18/	RLA File :03/94/040/00482/AM18/	Lic.No/Date:0310815848 21.09.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

117	Case No.:1/1/85-ALC3/2018	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00001/AM19/	RLA File :09/24/040/00324/AM18/	Lic.No/Date:0910065488 21.09.2017	Approved	
Decision : The Committee considered the case as per agenda and noted the advice of Shri Nand Lal, Technical Consultant, DIPP. Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their communication No. 7/179/2018-TSW dated 22.05.2018, the Committee decided to approve the following adhoc norms on repeat basis as approved in Meeting No. 2/19 held on 23.5.2018 of NC-VI:-				

Ministry of Commerce & Industry
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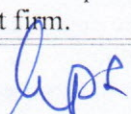
Export item	Quantity	Import item	Quantity
Zircomat 5 Micron/325 Mesh powder (Ceramic Opacifier)"	1 kg	Zircon Sand	1.01 kg/kg content contained in the export product
RA may take consequential action as per Policy / Procedures.			

118	Case No.:15/8/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00113/AM18/	RLA File :03/94/040/00511/AM18/	Lic.No/Date:0310815905 22.09.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

119	Case No.:6/6/85-ALC3/2017	Party Name:SULA VINEYARDS PVT. LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00092/AM18/	RLA File :03/95/040/00501/AM18/	Lic.No/Date:0310815998 27.09.2017	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to Shri Shaish Kumar, Technical Expert/consultant appointed by DGFT for comments.				

120	Case No.:2/6/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

121	Case No.:3/6/85-ALC3/2017	Party Name:ALKALOIDS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00089/AM18/	RLA File :02/24/040/00097/AM18/	Lic.No/Date:0210207880 12.10.2017	Deferred	
Decision : The Committee considered the case as per agenda and noted the request of the firm. The Committee decided to share the information given by the firm with the Technical Expert (Consultant) appointed by DGFT and also decided to grant personal hearing to the applicant firm.				

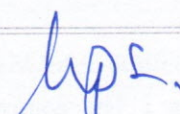

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127	Case No.:20/8/85-ALC3/2017	Party Name:HERBAL ISOLATES PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00118/AM18/	RLA File :10/24/040/00037/AM18/	Lic.No/Date:1010059836 20.11.2017	Deferred	
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of the export product from competent Authority authorized to give such approval and sample of export product.				

128	Case No.:11/10/85-ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00132/AM18/	RLA File :10/24/040/00041/AM18/	Lic.No/Date:1010059835 20.11.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur appointed by DGFT. Therefore the Committee decided to remind them in this regard.				

129	Case No.:3/9/85-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00121/AM18/	RLA File :32/24/040/00032/AM18/	Lic.No/Date:3210078308 21.11.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

130	Case No.:10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Deferred	
Decision : The committee considered the case as per agenda and seek the comments of the Technical Expert/Consultant Shri D.N. Mathur appointed by DGFT.				


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131	Case No.:9/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00107/AM18/	RLA File :05/24/040/00390/AM18/	Lic.No/Date:0510404716 23.11.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

132	Case No.:19/8/85-ALC3/2017	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00117/AM18/	RLA File :06/24/040/00040/AM18/	Lic.No/Date:0610038751 29.11.2017	Deferred	
Decision : The committee considered the case as per agenda and seek the comments of the Technical Expert/Consultant Shri Shaish Kumar appointed by DGFT.				

133	Case No.:4/8/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00102/AM18/	RLA File :03/94/040/00674/AM18/	Lic.No/Date:0310817511 06.12.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

134	Case No.:5/8/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00103/AM18/	RLA File :03/94/040/00658/AM18/	Lic.No/Date:0310817515 06.12.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

135	Case No.:9/10/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00130/AM18/	RLA File :03/94/040/00675/AM18/	Lic.No/Date:0310817512 06.12.2017	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

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136	Case No.:2/8/85-ALC3/2017	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:4/85- ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00100/AM18/	RLA File :10/24/040/00044/AM18/	Lic.No/Date:1010059845 07.12.2017	Approved	
Decision : The Committee considered the case as per agenda and on the basis of comments received from MFPI vide O.M. No.E-14011/29/2017-ED dated 06.06.2018, the Committee decided to approve the following ad-hoc norms:				
Export item	Quantity	Import item	Quantity	
Frozen IQF ALDI Alfredo Sauce Cubes Containing 1905 Kgs Natural Parmesan Cheese Flavour Powder 400	1.00 Kg	Natural Parmesan Cheese Flavour Powder 400 (Best Quality Cheese Flavour In Powder Form)	0.04 Kg	
RA may take consequential action as per Policy/Procedure.				

137	Case No.:13/10/85-ALC3/2017	Party Name:MANGLAM ARTS	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00134/AM18/	RLA File :13/24/040/00042/AM18/	Lic.No/Date:1310048805 11.12.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

138	Case No.:8/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00106/AM18/	RLA File :05/24/040/00397/AM18/	Lic.No/Date:0510404847 11.12.2017	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

139	Case No.:18/10/85-ALC3/2017	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00139/AM18/	RLA File :24/24/040/00034/AM18/	Lic.No/Date:2410042320 22.12.2017	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments of the				

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Technical Expert (Consultant) Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad hoc norms allowing import of 1.01 Kg import product against export of 1 Kg export product:

Export item	Quantity	Import item	Quantity
Cumin Ground/ Cumin ETO Sterilised	1 Kg	Whole Cumin Raw Condition: Pre-Import Condition. Export Period Is 90 Days From The Date Of Import.	1.01 Kg

RA may take consequential action as per Policy/Procedure.

140	Case No.:15/10/85-ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00136/AM18/	RLA File :10/24/040/00047/AM18/	Lic.No/Date:1010059858 22.12.2017		Deferred

Decision : The committee considered the case as per agenda and noted that Comments are awaited from the Technical Expert/Consultant Shri D.N. Mathur appointed by DGFT. Therefore the Committee decided to remind them in this regard.

141	Case No.:14/10/85-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00135/AM18/	RLA File :32/24/040/00038/AM18/	Lic.No/Date:3210078350 26.12.2017		Deferred

Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.

142	Case No.:10/10/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00131/AM18/	RLA File :03/94/040/00765/AM18/	Lic.No/Date:0310818067 28.12.2017		Deferred

Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.

143	Case No.:24/10/85-ALC3/2017	Party Name:SUPARSHVA SWABS [I]	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00145/AM18/	RLA File :05/24/040/00432/AM18/	Lic.No/Date:0510405130 28.12.2017		Approved

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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
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Decision : The Committee considered the case as per agenda and decided to approve the following ad-hoc norms on repeat basis as approved in in Meeting No. 2/19 held on 23.5.2018 of NC-VI :

Export item	Quantity	Import item	Quantity
90/0- COTTON BUDS / COTTON SWABS HAVING NET WEIGHT OF POLYPROPYLENE HOMOPOLYMER (FOR STICK) = 123,787.714 KGS. AND PACKED IN CONTAINERS MADE OF POLYPROPYLENE HOMOPOLYMER (FOR PACKING) HAVING NET WEIGHT = 116,285.429 KGS.	656450000.000	POLYPROPYLENE HOMOPOLYMER (FOR STICK) (FOR STICK)	129977.100 kg
		POLYPROPYLENE HOMOPOLYMER (FOR PACKING) (FOR PACKING)	As per policy governing packing material

RA may take consequential action as per Policy/Procedure.

144	Case No.: 8/11/85-ALC3/2017	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00158/AM18/	RLA File :03/95/040/00831/AM18/	Lic.No/Date:0310818255 05.01.2018		Approved

Decision : The Committee considered the case as per agenda and noted that based on the comments of Technical Expert (Consultant) Shri Shaish Kumar, the Committee approved the ad-hoc norms in meeting No. 3/19 held on 8.6.2018 of the same firm for same export and import products in F.No. 01/85/050/00061/AM17/DES-VI. Hence, the Committee decided to approve the following ad hoc norms on repeat basis:

Export item	Quantity	Import item	Quantity
Sieved Zircon Sand (Net contain of Zircon Sand — 1000.00 MTS)	1000 MT	Zircon Sand	1000 MT

RA may take consequential action as per Policy/Procedure.

145	Case No.: 6/11/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00156/AM18/	RLA File :08/24/040/00258/AM18/	Lic.No/Date:0810141705 05.01.2018		Deferred

Decision : The committee considered the case as per agenda and noted that Comments are awaited from MFPI. Therefore the Committee decided to remind them in this regard.

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146	Case No.:19/10/85-ALC3/2017	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00140/AM18/	RLA File :10/24/040/00042/AM18/	Lic.No/Date:1010059866 09.01.2018	Approved	
Decision : The committee considered the case as per agenda. On the basis of the comments received from ICAR-CIFT vide letter No. 1(7)/FP/SION/2018-19 dated 11.06.2018, the Committee decided to allow the wastage of 9.22% and approve the following ad-hoc norms :				
Export item	Quantity	Import item	Quantity	
Agar Agar Powder Grade Food Microbiological Bacteriological Pharma	90780.000	Agar Agar Powder Commercial Grade Agar Agar Powder Commercial Grade	99150	
RA may take consequential action as per Policy/Procedure.				

147	Case No.:2/10/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00123/AM18/	RLA File :05/24/040/00508/AM18/	Lic.No/Date:0510405286 10.01.2018	Deferred	
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from CLA so far. Therefore the Committee decided to remind to RA in this regard.				

148	Case No.:17/10/85-ALC3/2017	Party Name:VAISH VIK FOODS PVT. LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00138/AM18/	RLA File :31/83/040/00140/AM18/	Lic.No/Date:3110066962 10.01.2018	Deferred	
Decision : The Committee considered the case as per agenda and decided to grant personal hearing to the applicant firm to explain the case alongwith technical details/literature on the export product; copy of approved composition of the export product from competent Authority authorized to give such approval and sample of export product.				

149	Case No.:29/10/85-ALC3/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00150/AM18/	RLA File :10/24/040/00052/AM18/	Lic.No/Date:1010059870 15.01.2018	Deferred	
Decision : The committee considered the case as per agenda. Based on the query raised by the Technical Expert/Consultant Shri Shaish Kumar on F.No. 01/85/050/00054/AM18/DES-VI the Committee decided seek from the firm a clarification on the net content of import item in the export product.				

150	Case No.:11/11/85-ALC3/2017	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00161/AM18/	RLA File :03/94/040/00828/AM18/	Lic.No/Date:0310818575 17.01.2018	Approved	
Decision : The Committee considered the case as per agenda and noted that based on the comments of Technical Expert (Consultant) Shri D.N. Mathur, the Committee approved the ad-hoc norms allowing import of 1.16 Kg of import product against export of 1 Kg of export product in meeting No. 3/19 held on 8.6.2018 of the same firm for same export and import products in F.No. 01/85/050/00161/AM18/DES-VI. Hence, the Committee decided to approve the following ad hoc norms on repeat basis:				
Export item	Quantity	Import item	Quantity	
Empty Cellulose Capsules (In Various Size) Not Filled With Medicine.	25000.000	Hydroxy Propyl Methyl Cellulose (Cellulose Ether)	29000.000	
RA may take consequential action as per Policy/Procedure.				

151	Case No.:27/10/85-ALC3/2017	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00148/AM18/	RLA File :06/24/040/00045/AM18/	Lic.No/Date:0610038793 19.01.2018	Deferred	
Decision : The committee considered the case as per agenda and decided to seek from the firm the following information : i. Approved composition and packsize of the export product ii. Purpose of Adipic Acid and Fumaric Acid				

152	Case No.:12/11/85-ALC3/2017	Party Name:FAZLANI EXPORTS PVT.LTD.	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00162/AM18/	RLA File :03/94/040/00743/AM18/	Lic.No/Date:0310818650 22.01.2018	Approved	
Decision : The Committee considered the case as per agenda. Based on the comments given by Technical Expert/Consultant Shri Shaish Kumar on the agenda, the Committee decided to approve the following ad-hoc norms on net-to-net basis:				
Export item	Quantity	Import item	Quantity	
RAJMA MASALA POUCHES	40000.000 Number	STANDING RETORT POUCH	40000.000 Number	
DAL MAKHNI POUCHES	40000.000 Number	STANDING RETORT POUCH	40000.000 Number	
BASMATI RICE POUCHES	40000.000 Number	STANDING RETORT POUCH	40000.000 Number	
BRINJAL CURRY POUCHES	40000.000 Number	STANDING RETORT POUCH	40000.000 Number	
RA may take consequential action as per Policy/Procedure. 1				

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153	Case No.:16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Deferred	
Decision : The committee considered the case as per agenda and noted that MFPI vide O.M. No. 4(20)/2017-DGFT dated 6.6.2018 has raised some observations. Hence, the Committee decided to seek information from the firm on the observations.				

154	Case No.:13/11/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00163/AM18/	RLA File :03/94/040/00893/AM18/	Lic.No/Date:0310818950 07.02.2018	Deferred	
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The Committee directed the representatives of the firm to produce the composition of the export product vis-à-vis the import products.				

155	Case No.:3/11/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00153/AM18/	RLA File :05/24/040/00576/AM18/	Lic.No/Date:0510405639 13.02.2018	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

156	Case No.:2/11/85-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00152/AM18/	RLA File :05/23/040/00427/AM18/	Lic.No/Date:0510405648 15.02.2018	Deferred	
Decision : The committee considered the case as per agenda and decided to refer the matter to the concerned Technical Authority i.e. Textile Commissioner for their comments.				

157	Case No.:14/11/85-ALC3/2017	Party Name:INDIA FOOD EXPORTS	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00164/AM18/	RLA File :53/24/040/00013/AM18/	Lic.No/Date:5310019569 16.02.2018	Deferred	
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.				

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158	Case No.:1/3/85-ALC3/2018	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00025/AM19/	RLA File :03/94/040/00990/AM18/	Lic.No/Date:0310819593 07.03.2018		Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of application has not been received from the concerned RA. Hence, the Committee decided to remind them.				

159	Case No.:3/3/85-ALC3/2018	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00027/AM19/	RLA File :05/23/040/00488/AM18/	Lic.No/Date:0510405839 09.03.2018		Deferred
Decision : The committee heard the authorized representatives of the firm during the Personal Hearing. The firm submitted a detailed writeup on the product approval and specifications of the products alongwith sample of the product. The information was shared with the MFPI as well as Technical Expert (Consultant) Shri D.N. Mathur appointed by DGFT. The committee decided that the MFPI and technical experts/consultants may furnish their technical comments.				

160	Case No.:1/4/85-ALC3/2018	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00028/AM19/	RLA File :10/24/040/00065/AM18/	Lic.No/Date:1010059904 12.03.2018		Approved
Decision : The committee considered the case as per agenda and decided to approve the following ad-hoc norms on repeat basis as approved meeting No. 8/85-ALC3/2016 held on 16.09.2016 for the same export/import product of the same firm:				
Export item	Quantity	Import item	Quantity	
AGAR AGAR STRIPS GRADE FOOD BACTERIOLOGICAL MICROBIOLOGICAL PHARMA	1.00 Kg.	AGAR AGAR STRIPS COMMERCIAL GRADE AGAR AGAR STRIPS COMMERCIAL GRADE	1.1016 Kg	
RA may take consequential action as per Policy/Procedure.				

161	Case No.:7/1/85-ALC3/2018	Party Name:NUEVO POLYMERS PRIVATE LIMITED	Meet No/Date:4/85-ALC3/2018 22.06.2018	Status:
HQ File :01/85/050/00007/AM19/	RLA File :05/24/040/00633/AM18/	Lic.No/Date:0510405926 21.03.2018		Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.				

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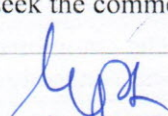
Manual Cases

Case No. M-26	M/S. Ferrero India Pvt. Ltd.	HQ F.No. 01/85/050/125/AM14/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No.		Deferred
Subject : Ratification of already fixed ad-hoc input output norms in respect of 52 Advance Authorization obtained by M/s Ferrero India Pvt. Ltd.			
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-27	M/s. Janatha Fish Meal & Oil Proudct.	HQ F.No. 01/85/162/20/AM17/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 34/24/40/141/AM17		Approved
Subject: Fixation of ad-hoc input output norms in terms of para 4.06 of HBP (2015-20) for export of "Processed Fish Meal (Dried, Pulverised, Sieved and packed) with vitamins" against import of "Fish Mean (unfinished)".			
Decision: The committee considered the case as per agenda and noted the reply given by the firm. On the basis of comments received from ICAR-CIFT vide letter No. 1(7)/FP/Sion/15-16 dated 07.04.2017, the Committee decided to approve the ad-hoc norms on 7% wastage.			
RA may take consequential action as per Policy/Procedure.			

Case No. M-28	M/s Shivaji Cane Processors Ltd.	HQ F.No. 01/85/171/00004AM18/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 31/83/040/00018/AM18		Deferred
Subject: Request for grant of Advance Authorisation for export of "Kahndsari Sugar and Jaggery Powder" against import of Raw Sugar".			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Directorate of Sugar. Therefore the Committee decided to remind them in this regard.			

Case No. M-29	All India Food Processors Association	HQ F.No. 01/85/171/12/AM18/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No.		Deferred
Subject: Incorporating import of Inputs required in the basic stages of Manufacturing the export product through Backward integration under general notes for food products under the provisions in HBP under the FTP.			
Decision: The committee considered the case as per agenda and decided to seek the comments of the Technical Experts/Consultants appointed by DGFT on the issue.			


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Case No. M-30	Indian Oilseeds and Produce Export Promotion Council	HQ F.No. 01/85/171/90/AM16/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No.		Deferred
Subject: Modification of SION existing at Sl. No. E-92 for Ground Nut Kernels.			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-31	M/s. Signature Estates, Kolkata	HQ F.No. 01/85/50/040/AM12/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 02/24/40/034/AM12		Deferred
Subject: Fixation of ad-hoc norms for export of Tea Bag with Tea packed in Tin Box etc.			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from FSSAI as referred to them by MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-32	M/s. Natural & Essential Oils Pvt. Ltd.	HQ F.No. 01/85/50/00038/AM15/DES.VI 01/85/50/00035/AM14/DES.VI	Status
M. No. 4/19 dated 22.06.2018	A.A. No. (i) 0710104764 dated 04.06.2014 (ii) 0710094962 dated 22.04.2013		Approved
Subject: Rectifications of already approved norms in respect of 2 Advance Authorizations obtained from RA, Bangalore.			
Decision: The Committee considered the case as per agenda. On the basis of comments received from MFPI vide O.M. No.4(13)/2013-DGFT dated 19.06.2018, the Committee decided to approve the following ad-hoc norms:			
Export item	Quantity	Import item	Quantity
Green Coffee Bean Extract Chlorogenic Acid (50%)	1.00 Kg	Green Coffee Beans Robusta Cherry Beans	4.467 Kg
RA may take consequential action as per Policy/Procedure.			

Case No. M-33	M/s. Nutrivita Foods Pvt. Ltd.	HQ F.No.01/85/171/061/AM17/DES-VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 31/83/40/00007/AM17		Deferred
Subject: Fixation of ad-hoc input output norms in terms of para 4.06 of HBP read with para 4.11(b) of FTP 2015-20			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			

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Case No. M-34	M/s Jabs International Pvt. Ltd., Navi Mumbai	HQ F.No.01/85/171/171/AM17/DES-VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 03/94/040/00830/AM17		Deferred
Subject: Issue of Advance Authorization for export of "processed/Assorted/Sterilised Spices namely CARDAMOM ETO Treated against import of Unprocessed/unassorted/Unsterilised/Spices namely Cardamon.			
Decision: The committee considered the case as per agenda and decided to share the information received from the firm with the concerned Technical Authority.			

Case No. M-35	M/s. Karamhans Foods Pvt. Ltd.	HQ F.No.01/85/171/00002/AM19/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 18/24/040/00003/AM18		Deferred
Subject: Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Shelled Walnuts Edible Kernels JuglansRegia" against import of "Walnut In Shell JuglanRegia Species".			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			

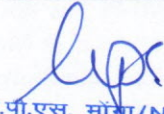
Case No. M-36	M/s FrigorificoAllana Private Limited, Mumbai	HQ F.No.01/85/171/00024/AM18/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 03/94/040/000921/AM18		Deferred
Subject: Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Refined Corn Oil Packed in 3 ltr Jars" against import of "Refined Corn Oil".			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-37	M/s FrigorificoAllana Private Limited, Mumbai	HQ F.No.01/85/171/00018/AM18/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 05/23/040/0325/AM18		Deferred
Subject: Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Refined Corn Oil Packed in 3 ltr Jars" against import of "Refined Corn Oil"			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-38	M/s FrigorificoAllana Private Limited, Mumbai	HQ F.No.01/85/171/00025/AM18/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 03/94/040/00934/AM18		Deferred
Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Pro PSCO 32/Edible vegetable FAT/Hydrogenated Vegetable Oil/Hydrogenated Vegetable Oil Alfa Pro PSCO 32/Hydrogenated. Oil/ICMP 40/ICMP 40 Vanaspati/Hydrogenated Vegetable Oil Alfa Pro-ICMP/Hydrogenated Vegetable Oil Alfa Pro-Sco38" against import of "Crude Palm Kernal Oil.			
Decision: The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind them in this regard.			

Case No. M-39	M/s Olam Agro India Private Ltd.	HQ F.No.01/85/171/00008/AM19/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 05/24/040/00044/AM19		Deferred
Subject: Regarding fixation of ad-hoc norms under para 4.06 of HBP in respect of M/s Olam Agro India Private Limited, Gurugram for export of "Cashew Kernels Whole & pieces" against import of "Shelled Cashew Kernels".			
Decision: The committee considered the case as per agenda and noted the comments of MFPI received vide O.M. No. 14011/102018-ED dated 21.06.2018. The Committee noted that MFPI recommended export of 1.00 Kg "Cashew Kernels whole & pieces" against import of 1.05 Kg 'Shelled Cashew kernels'. However, the applicant has claimed wastage of 19% which include wastage on moisture loss and testa as per flow chart. Hence, the Committee decided that MFPI may review its recommendations.			

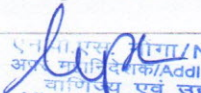
Case No. M-40	M/s. Encanterra Traders Pvt. Ltd.	HQ F.No.01/85/162/082/AM18/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 05/23/040/00166/AM18		Rejected
Subject: Fixation of ad-hoc input output norms under para 4.06 of HBP of FTP of 2015-20.			
Decision: The Committee considered the case as per agenda and noted that certain information was sought from the firm. Last opportunity was given to the firm vide O.M. dated 24.04.2018. Since no information has been received from the firm within the stipulated time, the Committee decided to reject the case.			


 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
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 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशक
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Case No. M-41	M/s Writefine Products Pvt. Ltd.	HQ F.No.01/85/050/00061/AM15	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 03/95/040/00031/AM15		Deferred
Subject: Request for rectification of already fixed adhoc norms in AA No. 0310779195 dated 23.04.2014.			
Decision: The Committee considered the case as per agenda and decided to refer the matter to the Technical Expert/consultant appointed by DGFT for comments.			

Case No. M-42	M/s VKC Nuts Pvt. Ltd, Jammu	HQ F.No. 01/85/171/00023/AM18/DES-VI	Status								
M. No. 4/19 dated 22.06.2018	RLA File No. 18/24/040/00002/AM18		Approved								
Subject: Modification in name of Import Item of already fixed ad-hoc input output norms under para 4.06 of HBP 2015-20 for Advance Authorization for export of "Walnut Kernels" against import of "Walnuts In shell, (Chandler Variety)"											
Decision: The Committee considered the case as per agenda and observed the typographical error in the name of the import product while approving the ad-hoc norms of the firm in the meeting No. 3 of NC-VI held on 23.5.2018 and decided to approve the following ad-hoc norms with modification in the import product:											
<table border="1"> <thead> <tr> <th>Export item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>WALNUT KERNELS (Chandler Variety)</td><td>49.00 kg</td><td>WALNUTS INSHELL (Chandler Variety)</td><td>100 kg</td></tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	WALNUT KERNELS (Chandler Variety)	49.00 kg	WALNUTS INSHELL (Chandler Variety)	100 kg
Export item	Quantity	Import item	Quantity								
WALNUT KERNELS (Chandler Variety)	49.00 kg	WALNUTS INSHELL (Chandler Variety)	100 kg								
RA may take consequential action as per Policy/Procedure.											

Case No. M-43	M/s. Parag Milk Foods Pvt. Ltd.	HQ F.No. 01/85/50/096/AM16/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 03/83/040/073/AM16		Deferred
Subject: Fixation of ad-hoc norms in respect of three Advance Authorisations obtained from RA, Pune by M/s Parag Milk Foods Pvt. Ltd.			
Decision: The committee considered the case as per agenda and noted the comments received from the team members:			
i.) Dr. Kaushik Kharui, Senior Scientist, National Dairy Research Institute, Karnal has intimated that firm may be allowed to import butter oil/AMF for production of Dairy products as they are regularly exporting. ii.) MFPI vide O.M. No. 4(34)/2015-DGFT dated 24 5.2018 and 21.06.2018 stated that as per FSSAI rule, use of butter oil in manufacturing of 'processed cheese' & 'Mozzarella cheese' is technically feasible. However, as per para 2.1.16 of Gazette Notification dated 24.10.2017, the raw materials permitted for manufacturing of paneer are Milk, Milk solids. . MFPI has no objection in allowing import of butter oil and manufacturing of 'processed cheese' & Mozzarella cheese'. MFPI is not in a position to furnish its technical comments due to non-availability of data and DGFT may act as per the recommendation of NDRI, Karnal.			


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- iii.) Shri Lokesh H.D., Jt. DGFT vide reference dated 20.6.2019 stated that the addition of butter oil/AMF may not be essential or necessary since during the visit, the declared finished products were being manufactured with normal milk and without the use of the import items declared in the Advance Authorizations. However, a view may be taken by the concerned division in consultation with the technical inputs and other documentary facts.

The Committee heard Shri G.S. Rajorhia, Ex-Sr./Principal Scientist of National Dairy Research Institute, Karnal, the authorized representative of the firm during the personal hearing who informed that their team has developed the technique of making Ghee and Paneer from Butteer oil/AMF. He further explained the process of producing Ghee, Paneer and Cheese from butter oil/AMF. The representatives also drawn the attention of the Committee on the fact that ad-hoc norms were already fixed by Norms Committee in meeting held on 01.04.2016 for export of Ghee, Paneer, Mozzarella cheese and Processed cheese against import of Butter Oil/AMF. They further informed that they have already submitted the requisite data vide letter dated 20.4.2018 and 12.6.2018. They also referred FSSAI order No. F. No. 1-351/FSSAI/Import/2013 Dated 21st Jan 2015 which state that in respect of food products meant for 100% EXPORTS, it should not be necessary that the food product (s) so manufactured should conform to the Indian Standards or seek product approvals. Such food products are required to conform to the standards/specifications and regulations of the importing country(ies).

The data given by the firm was shared with the representatives of FSSAI and MFPI. The representative of FSSAI and MFPI assured the Committee to give their comments and consumption details shortly on the issue. Hence, the Committee decided to defer the case.

Case No. M-44	M/s. Drytech Processes (I) Pvt Ltd.	HQ F.No. 01/85/50/020/AM15/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No. 0310772062		Deferred
Subject: Request of M/s Drytech Processes (I) Pvt. Ltd. Mumbai for re-ratification of the ad-hoc input output norms in respect of advance authorization No.0310772062 dated 26.02.2014.			
Decision: The committee considered the case as per agenda and heard the authorized representatives of the firm during the Personal Hearing. On hearing of the representative, the technical member of MFPI assured the Committee to give their revised comments. Hence, the Committee decided to defer the case.			

Case No. M-45	M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.(Gurgaon)	HQ F.No. 01/85/171/128/AM14/DES.VI	Status
M. No. 4/19 dated 22.06.2018	RLA File No.		Deferred
Subject: Amendment in description of export item from "Malted Milk Food" to "Malted Milk Foods/Malt based Foods (Malt Food)".			
Decision: The committee considered the case as per agenda. The representative of FSSAI assured the Committee to give their comments within three days. Hence, the Committee decided to defer the case.			

